

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 52271 of 2015

(Arising out of Order-in-Appeal No. 34 to 35 ST/COMMR/MRR/2014-15 dated 09.04.2015 passed by the Commissioner, (Appeal) Rohtak)

Sunlight Buildcon Pvt Ltd

(11, Babar Lane, Bengali Market, New Delhi-110001)

.....Appellant

VERSUS

C.C.E. & S.T.- Rohtak

(Pacific City Centre, IInd floor,, Near Jat Bhawan, Delhi road, Rohtak, Haryana, 124001)

.....Respondent

APPEARANCE:

None for the Appellant

Mr. Piyush, Authorised Representative for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.

60340 of 2020

DATE OF HEARING: 02.03.2020

DATE OF DECISION: 02.03.2020

PER DR.D.M. MISRA:

The appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**